

(ख) इन अपराधों में से किन-किन अपराधों का पता लगा लिया गया और किनने अपराधियों के विरुद्ध किम-किम धारा के अन्तर्गत चालान किये गए ?

रेल मंत्रालय में उप मंत्री (श्री बूटा सिंह):

(क) भारतीय रेलों पर 1974-75 में (जनवरी, 1975 तक) यात्रियों की सम्पत्ति की चोरी, डकैती, लूटपाट और हत्या के क्रमशः 3524, 112, 216 और 45 मामलों की रिपोर्टें की गयीं।

जिन स्थानों पर ये घटनाएँ हुईं उनके नाम सभा पटल पर रखे गये विवरण में दिये गये हैं।
[प्रश्नसंख्या में रखा गया है।] खिण्ड संख्या LT 9079/75]

(ख) अभी तक यात्रियों की सम्पत्ति की चोरी, डकैती, लूटपाट और हत्या के क्रमशः 264, 21, 17 और 6 मामलों का पता लगा है।

यात्रियों की सम्पत्ति

यात्रियों की सम्पत्ति की चोरी, डकैती, लूटपाट और हत्या के अभियोग में अभी तक 429, 65, 18 और 7 व्यक्तियों का चालान किया गया है। चोरी के मामलों में शामिल व्यक्तियों का चालान भारतीय दण्ड संहिता की धारा 379/411 के अन्तर्गत किया गया है।

डकैती के मामलों में शामिल व्यक्तियों का चालान भारतीय दण्ड संहिता की धारा 395/397 के अन्तर्गत किया गया है।

लूटपाट के मामलों में शामिल व्यक्तियों का चालान भारतीय दण्ड संहिता की धारा 392/394 के अन्तर्गत किया गया है और

हत्या के मामलों में शामिल व्यक्तियों का चालान भारतीय दण्ड संहिता की धारा 302 के अन्तर्गत किया गया है।

अहमदाबाद-दिल्ली छोटी लाइन को बड़ी लाइन में बदला जाना

2138. श्री मूलचन्द डागा : क्या रेल मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या अहमदाबाद-दिल्ली छोटी लाइन को बड़ी लाइन में बदलने की योजना है,

(ख) यदि हा, तो कब से,

(ग) क्या इस सम्बन्ध में सर्वेक्षण कार्य पूरा हो गया है और यदि हा, तो कब, और

(घ) इस छोटी लाइन को बड़ी लाइन में बदलने का कार्य इस अकाल में समय में आरम्भ न किये जाने के क्या कारण हैं ?

रेल मंत्रालय में उप मंत्री (श्री बूटा सिंह) (क) में (ख) दिल्ली-अहमदाबाद मीटर लाइन का बड़ी लाइन में बदलने में संबंधित प्रातायात सर्वेक्षण रिपोर्ट ज जुलाई, 1973 में तैयार हो गयी थी, की जांच की जा रहा है। रेलों की वर्तमान कठिन वित्तीय स्थिति और इस निर्माण कार्य पर होने वाले भारी पूँजी निवेश के कारण से रखते हुए फिलहाल अकाल की स्थिति के दौरान इस परियोजना को शुरू करना सम्भव नहीं हो सका है।

Orders for Locos from Middle East and South East Asian Countries

2139. SHRI TUNA ORAON: Will the Minister of RAILWAYS be pleased to state.

(a) whether Chittaranjan Locomotive Works is getting orders for Locomotives from Middle East and South East Asian countries;

(b) if so, the number exported by CLW during the year 1973-74 and 1974-75.

(c) the names of the countries to whom these locomotives were exported during the above period and

(d) the amount of foreign exchange earned in the above venture?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) The Chittaranjan Locomotive Works have not received any export order for locomotives so far.

(b) to (d). Do not arise.

Production of Bulk Drugs by certain Foreign Companies

2140. **SHRI P. M. MEHTA:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) what are the bulk drugs for which M/s. Merck, Sharp and Dhorne, M/s. Bayer India Limited, M/s. Searle India Limited, M/s. Hoechst and M/s. Cibatul Limited have been granted industrial licences;

(b) what are their licenced capacities, production for last three years and imported and canalised raw materials required for each bulk drug by these companies;

(c) whether proposal from Indian firms for similar bulk drugs have been rejected if so, reason therefor; and

(d) whether there was condition of basic manufacturing in the licences, if so, why no action has been taken to refuse import of penultimate intermediates by these firms?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) to (c). A statement furnishing the requisite information is laid on the Table of the House. [Placed in Library. See No. LT-9080/75]. Similar information in respect of M/s. Merck Sharp and Dohme of India Ltd. and M/s. Cibatul Ltd., is being collected and will be laid on the Table of the House.

(d) Information regarding the condition of basic manufacture, if any, import in the industrial licence granted to these companies is being collected and will be laid on the Table of the House.

Licences granted to M/s. Sandoz (I) Limited

2141. **SHRI P. M. MEHTA:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the broad outlines of Industrial licences and approvals granted to M/s. Sandoz (I) Ltd. during 1965-70;

(b) whether any terms of collaboration were involved in any of these licences/approval/notifications;

(c) if so, what are the broad features of the collaboration agreements, details of the items for which they approved and whether the agreement with collaborators have been amended recently if so, in what respects; and

(d) what was the foreign exchange expenditure on each of the items covered by these licences and what was their production during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) to (d): The information is being collected and will be laid on the Table of the Sabha.

Complaints lodged against Indian Express Group and Andhra Prabha Limited with C.B.I.

2142. **SHRI PRIYA RANJAN DAS MUNSI:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any complaints have been lodged by his Ministry with C.B.I. between 1968-74 about certain malpractices committed by Indian Express Group and Andhra Prabha Limited managed by R. P. Goenka; and

(b) if so, the nature of complaints and the latest development?